



2026:AHC:22622

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 2192 of 2026

Vipin Kumar Sharma

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Kailash Nath Singh
Counsel for Respondent(s)	: Bhupendra Kumar Tripathi, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner and perused the record.
2. The only relief sought by the petitioner in the present petition under Article 227 of the Constitution of India is to direct the respondent no. 2, namely Tehsildar, Tehsil Sadar, District Jaunpur to register and decide the Case under Section 26 of the U.P. Revenue Code, 2006, in pursuance of the Order Dated 17.12.2024 passed by this Hon'ble Court in Civil Misc. Writ Petition No. 38032 of 2024 [*Vipin Kumar Sharma Vs. State of U.P. & 4 others*] within stipulated period of time as directed by this Hon'ble Court.
3. In view of the order proposed to be passed herein, no useful purpose would be served by putting the respondent/respondents to notice and keeping this petition pending before this Court. However, in case respondent/respondents feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
4. From perusal of the record in transpires that nothing has been stated in the entire petition that there is any extraordinary situation nor any arguments has been made in this regard by the learned counsel for the petitioner to direct the court below to decide the aforesaid case in a time bound manner except the fact that suit is filed in the year 2024.
5. In view of the above, no relief could be granted to the petitioner. However, court below is expected to decide the aforesaid case strictly in accordance with law without granting any unnecessary

adjournment to either of the parties unless there is no legal impediment.

6. With the aforesaid observations, the petition is **disposed of**.

February 2, 2026
Vinod.

(Prakash Padia, J.)